

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O. A. NO. 2195/99

Hon'ble Shri Justice V. Rajagopala Reddy, VC(J)  
Hon'ble Smt. Shanta Shastry, Member(A)

(6)

New Delhi, this the 28th day of March, 2000

Netra Pal  
s/o Sh. Budhi Singh  
r/o H. No. AN-88  
Indira Vikas Colony  
Near Nirankari Colony  
Delhi. ... Applicant

(By Shri S.K. Gupta, through Shri Amresh Mathur, Advocate)

Vs.

1. Govt. of NCT of Delhi  
through Chief Secretary  
5, Sham Nath Marg  
Delhi - 110 054.
2. Director General  
Directorate General of Home Guards  
and Civil Defence  
C.I.T. Building, Raja Garden  
New Delhi.
3. Commandant  
Delhi Home Guards  
C.I.T. Building  
Raja Garden  
Delhi. ... Respondents

(By Shri Premod Kr. Gupta, JDCO, Departmental Representative  
on behalf of the respondents)

O R D E R (Oral)

By Reddy- J.

The matter pertains to the service conditions of  
Home Guards. The OA is filed challenging the order of discharge  
of the applicant who was enrolled as a member of Home Guard.  
This matter is covered by the decision of the Full Bench  
in OA No. 1753/97 connected with other OAs (Indel Singh Tomar  
& Others Vs. Union of India & Others) decided on 25.11.1999.

In the above circumstances, this OA is also disposed  
of in terms of the aforesaid Full Bench decision. No costs.

*Shanta*  
(SMT. SHANTA SHASTRY)  
Member(A)

*V. Rajagopala Reddy*  
(V. RAJAGOPALA REDDY)  
VC(J)

/rao/